

[*Translation*]

Railway contract System

6453. DR. JAYANTA RONGAI: Will the Minister of RAILWAYS be pleased to refer to the reply given on March 20, 1990 to Unstarred Question No. 1301 regarding terms of railway contract and state:

(a) the action taken on the recommendations made by the Committee comprising three senior administrative Grade Officers constituted in Jan. 1990 to look into the general conditions of railway contract system; and

(b) the outcome achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) and (b) The recommendations of the Committee have not yet been received.

[*English*]

Coal Supply to Farmers

6454. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COAL be pleased to state:

(a) whether tobacco growers require coal for curing of vargenia tobacco;

(b) whether there are complaints of coal that is being supplied to farmers is having huge quantities of boulders, shawls, stones etc. causing loss to the growers in Andhra Pradesh; and

(c) if so, the steps taken by the Government to supply good quality of coal to tobacco growers in Andhra Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B.NYAMAGOUDA): (a) Yes, Sir.

(b) and (c). Singareni Collieries Company Ltd. (SCCL) is supplying coal to the Tobacco Board and Andhra Pradesh State Trading Corporation for further distribution among tobacco growers. SCCL have reported that they have not received any specific complaint about the quality of coal being supplied to tobacco growers. The coal company has however, issued instruction to the concerned areas to maintain quality of coal.

SC/ST Employees in DESU

6455. SHRI DHARAM PAL SINGH MALIK :
SHRI ANADI CHARAN DAS:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the total number of employes in the categories of Junior Engineer, Assistant Engineer, Executive Engineer and Assistant Legal officer in the Delhi Electric Supply Undertaking as on April 1, 1989 and July 31, 1991 and the number of Scheduled Castes and Scheduled Tribes out of them;

(b) the total backing of reserved posts as on April 1, 1989 and July 31, 1991;

(c) the details of efforts made to clear the backlog;

(d) whether officials are working on ad-hoc basis in the legal department of DESU; and

(e) if so, the reasons therefor and the efforts proposed to be made to regularise them?